

Cholamandalam Investment And Finance Company Ltd Vs Rishi Pal Sharma & Ors.

Court: Delhi High Court

Date of Decision: Nov. 23, 2023

Acts Referred: Constitution of India, 1950 " Article 227

Code of Civil Procedure, 1908 " Section 114, Order 47, Order 39 Rule 4

Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 " Section 13(2),
13(4), 13(4)(b), 14, 17, 34

Transfer of Property Act, 1882 " Section 58(b)

Hon'ble Judges: Manmeet Pritam Singh Arora, J

Bench: Single Bench

Advocate: Kirti Uppal, Siddharth Chopra, Samrat Nigam, Amit Punj

Final Decision: Dismissed

Judgement